an>

Title: Combined discussion on Statutory Resolution regarding Disapproval of National Sports University Ordinance, 2018 and National Sports University Bill, 2018 (Resolution under consideration and Bill under consideration).

HON. DEPUTY SPEAKER: Now, we take up Item nos. 15 and 16 together.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

> "That this House disapproves of the National Sports University Ordinance, 2018 (No.5 of 2018) promulgated by the President on 31st May, 2018."

युवा कार्यक्रम और खेल मंत्रालय के राज्य मंत्री तथा सूचना और प्रसारण मंत्रालय में राज्य मंत्री (कर्नल राज्यवर्धन राठौर (सेवानिवृत्त): मैं प्रस्ताव करता हूं:

> "कि सर्वोत्तम अंतर्राष्ट्रीय पद्धतियों को अपनाते हुए चुनी हुई खेलकूद विद्या शाखाओं के लिए राष्ट्रीय प्रशिक्षण केन्द्र के रूप में कार्य करने के अतिरिक्त खेलकूद विज्ञान, खेलकूद प्रौद्योगिकी, खेलकूद प्रबंधन और खेलकूद कोचिंग के क्षेत्रों में खेलकूद शिक्षा को प्रोन्नत करने के लिए मणिपुर राज्य में एक राष्ट्रीय खेलकूद विश्वविद्यालय, जो अपने प्रकार का प्रथम विशिष्ट विश्वविद्यालय है, की स्थापना और निगमन के लिए तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।"

उपाध्यक्ष जी, हमारे देश में खेल के लिए ऐसी कोई एक सेंट्रल अथॉरिटी या सेंट्रल इंस्टीट्यूशन नहीं है, जो खेल के अलग-अलग विभागों के अंदर ट्रेनिंग कर सके और एक लीडिंग अथॉरिटी की तरह मार्गदर्शन कर सके। यह प्रस्तावित है कि स्टेट ऑफ मणिपुर में, अपने आपमें पहली बार, इस तरह की नेशनल स्पोर्ट्स यूनिवर्सिटी बनाई जाए।

इसमें स्पोर्ट्स एजुकेशन भी प्रमोट हो, स्पोर्ट्स साइंसेज, स्पोर्ट्स टैक्नॉलोजी, स्पोर्ट्स मैनेजमेंट, स्पोर्ट्स कोचिंग और साथ-साथ रिसर्च भी हो ताकि स्पोर्ट्स जो आज एक बहुत बड़ी इंडस्ट्री बन गया है, उसके अंदर भारत भी अपनी भागीदारी विश्व के अंदर भी निभा सके। इस कारण से इसमें विलम्ब नहीं किया जा सकता था। स्पोर्ट्स यूनिवर्सिटी मणिपुर के अंदर जनवरी 2018 से दो कोर्सेज शुरू हो गये- बैचलर ऑफ फिजीकल एजुकेशन और बैचलर ऑफ कोचिंग। अब ये दोनों कोर्सेज जो वहां शुरू हो गये और छात्रों को नुकसान न हो, इसके लिए यह जरूरी था कि सरकार ऑर्डिनेंस लेकर आए क्योंकि यह बिल पास नहीं हो पाया था। आज मैं सदन के समक्ष यह प्रस्ताव रखता हूं कि इस विधेयक पर चर्चा और विचार-विमर्श करे और इसको पास करे।

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Deputy Speaker, Sir, I rise to oppose the National Sports University Ordinance, 2018.

Sir, as repeatedly said in this House during this Session, this is the sixth ordinance that this august House is discussing. In this case, it is a very strange experience, because the National Sports University Bill was introduced in Lok Sabha on 10th August, 2017 and the Bill was referred to the Parliamentary Standing Committee on Human Resource Development. The Standing Committee on Human Resource Development submitted its

Report on 15th January, 2018. I am also a member of the Standing Committee on Human Resource Development. The Standing Committee took evidence from various people, detailed discussions took place and finally the Committee submitted a comprehensive report on the National Sports University Bill, 2017.

But what has happened after the submission of the Report of the Standing Committee? It is quite strange to note that after receiving the Report of the Standing Committee on the National Sports University Bill, 2017, an Ordinance was promulgated by the Government on 31st May, 2018. That is why, I am saying that it is a strange experience as far as this Ordinance is concerned. The Bill was introduced on 10th August, 2017 and it was referred to the Standing Committee for a close scrutiny. The Standing Committee on Human Resource Development, with its own effort and hard work, submitted its Report within six months after a detailed examination of the various provisions of the Bill. The Committee made some recommendations in its Report.

Sir, after receiving the Report of the Standing Committee, what is the role of the Government? When the system of Standing Committee has been incorporated in the Rules of Procedure, the recommendations of the Standing Committees have to be taken into consideration by the Government. Then, the Government has to come with proper amendments, if they are accepting the recommendations of the Standing Committee. Subsequent to the submission of the Report of the Standing Committee, instead of bringing the Bill for consideration along with the recommendations of the Standing Committee, the Government has opted

to make the law through the route of an ordinance. That is why, I am saying that it is really a strange thing as far as this legislation is concerned. Otherwise, why has the Government referred the Bill to the Standing Committee?

Furthermore, the rarest of the rare thing has also happened in this case. Subsequently, the National Sports University Bill, 2017 has been withdrawn in this Session. So, the Bill which is now pending for consideration is the Bill of 2018. But there is no substantial change. The only provision is to repeal the Ordinance which has already been promulgated on 31st May, 2018. In such a situation, the same question arises again as to why the Government was in so much of a hurry to issue this Ordinance? What was the urgency in issuing this Ordinance? Therefore, I, once again, want to reiterate in this House that the Parliamentary system of this country is being systematically undermined by the Government.

17 00 hrs

This cannot be allowed. Within two and half months of time, six Ordinances were promulgated and that too without having any emergency, necessity or exigency. There were no compelling situations or extraordinary situations for issuing the Ordinances. Promulgation of Ordinances, one after another, is not good for a healthy democracy. That is the point, which I would like to make. This Parliament cannot be taken for granted. This Parliament is not the stamping authority to stamp all the

executive actions of this Government. This is not meant for the Parliament.

So, I strongly oppose the Ordinance route of legislation, especially, in a case when the Standing Committee has already submitted its Report. Very concrete recommendations had been made by the Standing Committee. Instead of incorporating those recommendations, instead of accepting those recommendations and coming up with a Bill having proper amendments, this Government has come up with an Ordinance before the House. It is quite unfortunate as far as the Parliamentary ethics are concerned. That is the first point regarding the Ordinance, which I would like to make.

Sir, coming to the Bill, I fully support this Bill. There is no doubt about it.

By this National Sports University Bill, it is intended to set up a full-fledged Sports University of international standards. We do not have an international status of the Sports University. We are having an existing Lakshmibai National Institute of Physical Education. But there are certain limitations as far as this Institute is concerned. It is a Deemed University. It is restricted to offer only the Bachelor of Physical Education and the Master of Physical Education Degrees. No other matters can be considered by this University.

There is one Netaji Subhas National Institute of Sports, which focusses only on training of athletes and coaches.

Sir, as also mentioned in the Statement of Objects and Reasons, there are four main areas namely, sports sciences, sports technology,

sports management and sports coaching; and we do not have a proper forum to agitate on these four issues. In order to fill this gap and in order to create a comprehensive sports environment in the country, a National Sports University, having international standards with the statutory backing, is highly essential. I fully support this National Sports University Bill, 2017 as well as 2018.

Sir, when we consider the Sports University Bill, the provisions of the Bill also have to be looked into. It is a full-fledged Sports University.

Sir, since the time is very limited, I am not going into the detailed provisions of the Sports University. The Sports University, in a sense, means that it should have an autonomous character and independence. The academic character of the Sports University shall be determined and implemented by their own decisions, rules, regulations etc. So, the Sports University should have an autonomous character.

Sir, we are creating a Sports University. While we are creating a Sports University, it should have an autonomous and independent character to develop the academic activities as well as the professional trainings. Here, this university has to be established in Manipur, North-East, which I fully support though according to us, Kerala is the best place for having this university because in regard to experience in athletics, football and other sports activities, Kerala is the pioneer State. Definitely, this university ought to have been established in the State of Kerala, but it is in Manipur. Yet I fully endorse it because it is one of the North-Eastern States and that area should be developed. The sports persons and sports activities should be developed there. So, I fully support it.

Sir, along with the discussion, I would urge upon the hon. Minister that Kerala should also be considered as destination of the Sports University. Either a Regional Centre or some other centre may be considered for Kerala. So, adequate representation, sufficient importance and significance should be given to the State of Kerala also.

Sir, academic activities have to be improved and professional training should be given. Otherwise, we need not have a university because institutes are already there. So, we are establishing a Sports University with the specific purpose. In order to have the autonomous character of the university, through this legislation, we are providing the statutory backing.

But, it is quite unfortunate, in certain provisions, to note that the Central Government is having an absolute authority over the National Sports University. If you examine certain provisions of the Bill, the Central Government is exercising its discretion and authority over the autonomous character of the University. That is the only reservation which I would like to make regarding the contents of the Bill or regarding the contents of this Ordinance.

The National Sports University shall never be a department under the Ministry of Sports. It shall not be a University for namesake. Kindly go through the various chapters of the National Sports University Bill. I am not talking about the curriculum and the syllabus of the University. But, regarding the structural organisation, the rules and regulations as well as the inquiry and inspection, in all these cases, it has been seen that the Central Government is absolutely exercising their authority to have control

of the University. Even day-to-day affairs of the University are being controlled and regulated by the Central Government which means the autonomous character of the University is missing in the Bill. That has to be rectified at the earliest. That is the first point which I would like to make regarding the Bill.

I can very well substantiate by reading two clauses, namely, Clause 7 and Clause 25 of the Bill. In clause 7 of the Bill, the unfettered authority is cast upon the Central Government; the Government of India is there in Clause 7 of the Bill. Clause 7 (1) of the Bill says: *"The Central Government may, from time to time, appoint one or more persons to review the work and progress of the University…"* Okay, we can very well understand that the Central Government should have supervision over the University. I accept it. But subsequently, Clause 7 (1) of the Bill says: *"... including outlying campuses, Colleges, Institutions, Regional Centres and Study Centres maintained by it, and to submit a report thereon……and the University shall abide by such action and be bound to comply with such directions."*. It means, two persons will be appointed for supervision. It is not only in the University. Suppose you are opening a regional centre in Patiala, you are opening a regional centre in Kashmir under the University, if you are starting some physical education colleges in various parts of the country, the Government of India personnel can directly go to the colleges and have the inspection and the inquiry done. They will submit a report and the University is bound to comply with the directions of the Central Government. Then, what is meant by a University? If it is within the University, we can very well understand it. All the institutions and organisations coming under the University shall be inspected and inquired

by the Supervisory Committee and all the directions of the Supervisory Committee have to be abided by the University. It means, it is a Central Government authority. That is why I would say that the National Sports University shall never be a department coming under the Ministry of Sports.

As per Clause 7 (2), the Central Government shall have the right to cause an inspection to be made by such person or persons, as it may direct, of the University, its buildings, sports complexes, libraries, laboratories and equipment, and even of any outlying campus also. I have moved so many amendments regarding deletion of the word 'inquiry'. Inspection is okay. The Central Vigilance Commission is there. If the University is violating the statutes, ordinances and directions of the Government of India, there are so many other provisions in this regard. If everything is being done by the Central Government, then what is the role of the University? As per the Bill, where any inspection or inquiry has been caused to be made by the Central Government, the University shall be entitled to appoint a representative, who shall have the right to be present and be heard at such inspection or inquiry. I am not going in details because of paucity of time.

As per Clause 7 (9), – it is very interesting – without prejudice to the foregoing provisions of this section, the Central Government may, by order in writing, annul any proceeding of the University which is not in conformity with the provisions of this Act or the Statutes or the Ordinances.

This is the way the provisions are going. That is why I have an apprehension in this regard. Clause 25 (1) is also there. There also, the Central Government is given an absolute authority to control the affairs of this University.

Regarding the sports, it is a quite pathetic situation of this country. 130 crore Indian population is not able to have an international standard either it be in Olympics or in football. It is a pathetic situation everywhere. The Australian Prime Minister recently visited India and had collaboration with the Indian Government to have five MOUs. He spoke in the function that sports build social capital. It is absolutely correct. Sports is a very important component of health management and education. My suggestion is that the sports should be made as a compulsory subject in schools. My point is that through *'Khelo India'* programme which is initiated by this Government to develop the sports culture in grassroot level, one has to identify the sports persons at the grassroot level. If you can identify the sportsperson at the grassroot level and give international coaching, training, nourishments and encouragement, definitely, India can develop the sports culture and international sports persons can be built up in this country for which this National Sports University Bill is a welcome step in such a direction.

With these words, I conclude.

HON. DEPUTY SPEAKER: Motions moved:

> "That this House disapproves of the National Sports University Ordinance, 2018 (No.5 of 2018) promulgated by the President on 31st May, 2018."

"That the Bill to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto, be taken into consideration."

श्री अनुराग सिंह ठाकुर (हमीरपुर): माननीय उपाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

वो समां तैयार करो, वो जहाँ तैयार करो,

लगे मेडलों का अम्बार, वो मुकां तैयार करो।

मेडलों का अम्बार लगे, इसीलिए माननीय प्रधानमंत्री जी के नेतृत्व में, इस देश में खेलों को आगे बढ़ाने के लिए अलग-अलग प्रयास किये गये और नेशनल स्पोर्ट्स यूनिवर्सिटी बिल अपने-आप में एक बहुत अच्छा प्रयास है, जिसके समर्थन में मैं बोलने के लिए खड़ा हुआ हूँ।

अगर दुनिया भर में किसी देश की ताकत का आकलन होता है, तो वह उसकी अर्थव्यवस्था से होता है, सैन्य क्षमता से होता है या स्पोर्ट्स के क्षेत्र में कितना अच्छा कर पाता है, इससे होता है।

अभी सदन में पिछले बिल पर श्री रविशंकर प्रसाद जी कह रहे थे कि भारतीय अर्थव्यवस्था ने फ्रांस को पीछे छोड़ दिया है। सभी के मन में प्रसन्नता है

कि भारत आगे बढ़ रहा है। लेकिन, खेलों के क्षेत्र में जितना आगे बढ़ना चाहिए, क्या हम उतना आगे बढ़ पाए हैं?

खेलों के बड़े आयोजन के संबंध में कॉमनवेल्थ गेम्स की बात कही गयी। उसका आयोजन कैसे हुआ, यह पता नहीं। लेकिन, एक बहुत बड़ा धब्बा उस समय के आयोजकों और सरकार पर लगा। खेल के लिए इंफ्रास्ट्रक्चर बनाने के नाम पर भी खेलों को नहीं छोड़ा गया। वहाँ से भी भ्रष्टाचार की बू आनी शुरू हुई।

माननीय मंत्री जी, मैं आपके मंत्रालय को बधाई देना चाहता हूँ क्योंकि जो 70 वर्षों में नहीं हुआ, आपने उस दिशा में एक अच्छा कदम उठाया है। मुझे पूर्ण विश्वास है, इससे खेलों को बल मिलेगा।

मणिपुर में बनने वाले इस नेशनल स्पोर्ट्स यूनिवर्सिटी पर 524 करोड़ रुपये खर्च किए जाएंगे। It will be a specialised university of its kind to promote sports education in the area of sports sciences, sports technology, sports management and sports coaching.

हर क्षेत्र को कवर करने का प्रयास किया गया है। यह सिलेक्ट स्पोर्ट्स डिसीप्लिन के लिए एक नेशनल ट्रेनिंग सेन्टर होगा। इसके माध्यम से अलग-अलग स्थानों पर सेन्टर ऑफ एक्सीलेंस खोले जाएंगे। लेकिन, यहाँ पर मेरा एक मौलिक प्रश्न खड़ा होता है कि आखिरकार भारत खेलों के क्षेत्र में उतना आगे क्यों नहीं बढ़ पाया? दुनिया में हमारे पास सबसे ज्यादा युवा आबादी है। हम कहते हैं कि हमारे सामने चुनौतियाँ हैं। यदि उसे सही दिशा नहीं दी जाएगी, तो शायद इस देश के सामने एक बहुत बड़ी चुनौती खड़ी हो जाएगी। लेकिन एक प्रयास किया गया है। माननीय प्रधानमंत्री जी स्वयं स्पोर्ट्स एडमिनिस्ट्रेटर रहे हैं, खेल प्रेमी भी हैं और खेलों को आगे बढ़ाने के लिए बजट में बढ़ोतरी भी की है। लेकिन, मेरा यह मानना है कि 21 लाख करोड़ रुपये का बजट भी कम है।

इसके बारे में कहा जाता है कि स्पोर्ट्स एक स्टेट सब्जैक्ट है। राज्य इसके लिए कितना पैसा देते हैं? इस पर कितना खर्चा होता है? एच.आर.डी. मंत्रालय के

माध्यम से भी कुछ योजनाएं चलाई जाती हैं। मिनिस्ट्री ऑफ यूथ अफेयर्स और स्पोर्ट्स के माध्यम से भी बहुत सारी योजनाएं चलाई गई हैं। लेकिन कुल मिलाकर देखा जाए तो पैसा बहुत कम है, बहुत सीमित है। हम कैसे बड़े खिलाड़ी पैदा कर पाएंगे?

माननीय मंत्री जी से मेरा प्रश्न रहेगा और मैं यह कहना चाहूंगा कि वे इसका उत्तर दें कि भारत में प्रदेश स्तर पर, जिला स्तर पर और ब्लॉक स्तर पर खेलों का आधारभूत ढांचा कितना है, क्या इसके आंकड़े आपके पास हैं? देश स्तर पर, जिला स्तर पर, प्रदेश स्तर पर और ब्लॉक स्तर पर किस खेल में हमारे पास क्या टैलेंट एवेलेबल है, क्या आपके पास इसके आंकड़े हैं? कोचेज़ की एवेलिबिलिटी राष्ट्रीय, राज्य, जिला और ब्लॉक स्तर पर क्या है, क्या आपके पास इसके आंकड़े हैं? आप कौन से खेलों को प्राथमिकता देंगे? जिन खेलों में हम मैडल जीत सकते हैं, सब से ज्यादा प्राथमिकता उन खेलों के लिए और उससे कम प्राथमिकता किन खेलों के लिए है? दुनिया भर की ग्लोबल स्पोर्ट्स मार्केट कितनी बड़ी है, अमेरिकन स्पोर्ट्स मार्केट कितनी बड़ी है और भारतीय स्पोर्ट्स मार्केट कितनी बड़ी है, क्या आपके पास इसके आंकड़े हैं? स्पोर्ट्स मैन्युफैक्चरिंग के क्षेत्र में हम कितना रोजगार दे पाते हैं? स्पोर्ट्स मैनेजमेंट के माध्यम से कितना रोजगार मिल पाएगा? खिलाड़ियों के पास कितने टूर्नामेंट्स एवेलेबल हैं? क्या खिलाड़ियों के पास अपनी परफॉर्मेंस दिखाने के लिए कोई प्लेटफॉर्म है?

ओलंपिक्स में मैडल्स जीतने की बात की जाती है। क्या हम इतनी बारीकी में कभी काम करते हैं कि ओलंपिक्स में ट्रैक एण्ड फील्ड में कितने मैडल्स हैं, फेंसिंग और अलग-अलग खेलों में कितने मैडल्स हैं? क्या हमने इस पर कोई लक्ष्य निर्धारित किया है? भारत में किन खेलों को लेकर संभावनाएं हैं? क्या हमें नीचे से आंकड़े नहीं जुटाने चाहिए? देश के स्कूल्स और यूनिवर्सिटीज़ में इंफ्रास्ट्रक्चर कहां-कहां है, कौन सी यूनिवर्सिटीज़ खेलों को आगे बढ़ने के लिए अवसर दे पा रही हैं और उन यूनिवर्सिटीज़ को आपके माध्यम से या एच.आर.डी. मंत्रालय के माध्यम से कितना बजट मिल पाता है? अगर हम वर्ष 2016 के ओलंपिक गेम्स की बात

करें और अगर उस कैटिगरी में स्टैनफोर्ड यूनिवर्सिटी को अकेला देखा जाए, तो मेरे ख्याल से उसमें 5वें नंबर पर वह आएगी, जिसने सब से ज्यादा मैडल्स जीते होंगे। क्या भारत में एक भी ऐसी यूनिवर्सिटी है? कोई ऐसा खेलों का स्कूल है? 70 सालों में नैशनल इंस्टीट्यूट ऑफ स्पोर्ट्स, पटियाला के अलावा हम कौन सा दूसरा इंस्टीट्यूट दे पाए? फिज़िकल एजुकेशन में हमने ग्वॉलियर में एक इंस्टीट्यूट दिया। इसके सिवा हमने इस देश को क्या दिया है?

हम यह कहते हैं कि हमारी 130 करोड़ आबादी है, जिसमें से 65 परसेंट नौजवान हैं, खिलाड़ी हमारे पास हैं, लेकिन रिसर्च एण्ड डेवलपमेंट पर हमारे पास क्या है? मैं माननीय मंत्री जी से पूछना चाहता हूं कि भारत के कितने खिलाड़ी प्रशिक्षण के लिए विदेशों में जाते हैं? उन पर कितना पैसा खर्च किया जाता है? अगर पिछले 10-20 वर्षों में वह पैसा भारत के अंदर आधारभूत ढांचा खड़ा करने के लिए खर्च किया गया होता, तो न केवल भारत के खिलाड़ी यहां खेलते, बल्कि हम दुनिया भर के खिलाड़ियों को भारत लाने का प्रयास कर सकते थे। यह प्रयास पिछली सरकार के माध्यम से क्यों नहीं हुआ? हमारी सरकार इस दिशा में क्या प्रयास कर रही है?

मेरा आपके माध्यम से निवेदन रहेगा, चुनौतियां कई फ्रंट्स पर हैं। इसकी पहली शुरुआत मानसिकता से होती है। हमारे देश में हर परिवार चाहता है कि उसका बच्चा शारीरिक और मानसिक तौर पर स्वस्थ हो। वह तेंदुलकर बने, धोनी बने, विराट कोहली बने या किसी भी और खेल का खिलाड़ी बने। लेकिन जैसे ही वह बच्चा 14 वर्ष का हो जाता है, उसके मां-बाप उस पर प्रैशर बनाना शुरू करते हैं कि शायद खेलों में तुम्हारा कोई करियर न बन पाए, इसलिए तुम पढ़ाई की ओर ज़्यादा ध्यान देना शुरू कर दो। आखिर उनको अपने बच्चों का भविष्य खेलों में क्यों दिखाई नहीं देता? इसका क्या कारण है? अमेरिका और बाकी देशों में 14 वर्ष के बच्चे के प्रोत्साहित किया जाता है कि आगे बढ़ो और खेलो। स्कूल से लेकर यूनिवर्सिटी तक उसका हाथ पकड़ा जाता है और उसे खेलों की सुविधाएं दी जाती हैं। हमारे देश में ये कमियां क्यों हैं?

अभी कुछ दिन पहले दुष्यंत जी टेबल टेनिस के खिलाड़ियों को माननीय प्रधान मंत्री जी से मिलाने ले गए। जिन खिलाड़ियों ने अच्छा काम किया, प्रधान मंत्री जी स्वयं उनसे मिलना चाहते थे। जिस देश के प्रधान मंत्री खिलाड़ियों का मनोबल बढ़ाते हों, मुझे खुशी इस बात की है कि माननीय मोदी जी ऐसा करते हैं और खेलों को आगे बढ़ाने का काम भी करते हैं। ऐसा हमारे प्रधान मंत्री माननीय नरेन्द्र मोदी जी ने किया है। खिलाड़ी मान-सम्मान चाहता है। वह खेलने के लिए प्लेटफार्म चाहता है। वह आगे बढ़ने का अवसर चाहता है। कहीं न कहीं पिछली सरकार लुक ईस्ट की पॉलिसी के बारे में कहती थी। आपने एक्ट ईस्ट की पॉलिसी के माध्यम से अगर 524 करोड़ रुपये की यूनिवर्सिटी खोलने की कहीं पर शुरूआत की, तो मणिपुर राज्य में आपने की है, उसके लिए मैं आपको बधाई देना चाहता हूँ।

उत्तर-पूर्वी राज्य में जो आपने यह प्रयास किया है, यह अनूठा भी है, प्रशंसनीय भी है और स्वागतयोग्य भी है। मणिपुर जाने का अवसर भी सबको मिलेगा। साल के अंत में चाहे उनको डिग्रीज मिलें, एवार्ड्स मिलें, इससे नार्थ-ईस्ट को टूरिज्म में प्रमोशन भी मिलेगा। देश भर के इंस्टीट्यूट्स को एफिलिएशन भी मिलेगा।

मैं आपसे एक निवेदन करना चाहता हूँ और यहाँ पर प्रपोज करना चाहता हूँ कि हमें यहां पर बाइसिकल रिम मॉडल देना चाहिए, ताकि देश भर के स्कूल्स और यूनिवर्सिटीज को उससे जोड़ा जाए। वहाँ पर नेशनल स्पोर्ट्स यूनिवर्सिटी एक एक्सेल के रूप में काम करे और हमारे स्कूल्स और यूनिवर्सिटीज रिम के रूप में।

HON. DEPUTY SPEAKER: Hon. Member, you may continue your speech tomorrow.

Hon. Members, as you know, we are having a function in the Central Hall. The hon. President, the hon. Prime Minister and all other dignitaries are coming.

Therefore, the House stands adjourned to meet again on Thursday, the 2nd August, 2018 at 1100 a.m.

17 22 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Thursday, August 2, 2018/ Shravana 11, 1940 (Saka).

---

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

* Not recorded

* Not recorded

* English translation of the speech originally delivered in Punjabi.

* This Report was presented to Hon'ble Speaker, Lok Sabha on 25th April, 2018 under Direction 71A of the Directions by the speaker, Lok Sabha. The Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

.... English translation of this part of this speech was originally delivered in Odiya.

* Not recorded

* Not recorded

* Not recorded

* Not recorded

* Not recorded